

are being misused and diverted to other Departments. How can you expect the development of socially and economically backward people in the near future?

With these words, I thank you for giving me this opportunity.

SHRI M.R. KADAMBUR JANARTHANAN (Tirunelveli): Sir, I want to draw the attention of the Minister of Information and Broadcasting to the irregularities in the timing of the Doordarshan programmes for the past five days. The scheduled time of telecast of the News Bulletins, both in Hindi and English, is 2040 hours and 2130 hours respectively. But there was a delay of 2-3 minutes. One 3rd December, the News started at about 21.35 hours. This shows the carelessness of the Doordarshan authorities. They are wasting the valuable time by losing many minutes. If the important News Bulletin is delayed, it shows the carelessness on the part of the Doordarshan authorities.

SHRI SOMNATH CHATTERJEE: Very important issues are being allowed by the Chair! (*Interruptions*)

SHRI M.R. KADAMBUR JANARTHANAN: I therefore request the hon. Minister to enquire into this matter.

Next, regarding the telecast of Parliamentary Proceedings, I would like to say one thing. Regarding telecast of the proceedings, only the Members who are allowed to speak are projected. But so many Members are raising their hands. We happen to be the unfortunate Members because we are not getting television coverage. We are getting telephone calls from our constituencies whether we are attending Parliament or not. Therefore, in order to avoid this situation, I request that they should project those unfortunate Members also, who are raising their hands. They should get an opportunity. We are not able to catch the eye of the Chair. Therefore, I request that this matter should be sympathetically considered.

SHRI DATTATRAYA BANDARU (Secunderabad): Sir, I want to raise an im-

portant matter of public importance. One of the former Ministers belonging to the Congress Party was murdered in the early hours of today in his residence at Hanumakonda in Andhra Pradesh. Further, yesterday, one Railway Driver was kidnapped and day-before-yesterday, in Adilabad in Andhra Pradesh, a train was burnt. In Andhra Pradesh, the Naxalite menace is increasing. Therefore, I demand from the Government that Paramilitary forces should be deployed in the affected areas and save the people from this menace of the Naxalites. In particular, politicians and other people should be saved from the clutches of the Naxalites. Many people have been kidnapped. Even the Police Officers are kidnapped. The law and order situation is deteriorating. 13 Districts have been affected by this menace. In Andhra Pradesh, there is no Government. There is a parallel Government run by the Naxalites. The Government should look into this matter immediately.

[*Translation*]

SHRI ANADI CHARAN DAS (Jajpur): Mr. Deputy Speaker, Sir, whatever hon. Member is saying is not correct. There is no naxalite problem but money lenders are torturing the people belonging to weaker sections and the tribals. Whenever tribal people press for their rights, their movement is suppressed branding them as naxalites. Big landlords, capitalists commit atrocities on the tribals there and still their cause is espoused by these people in this House.

[*English*]

SHRI RAM NAIK: The population of Mumbai is now more than one crore. Mumbai does not produce any agricultural food. Maharashtra is always in a continuing stage of shortage. You would have seen from the yesterday's Starred Question that Maharashtra Government has indicated that they are not going to open even a single new fair price shop. This is mainly because of the fact that there is acute shortage of food in fair price shops. There is scarcity of food and I am afraid that there will be food riots in Mumbai if the Government does not take

initiative and send wheat and rice in sufficient quantity to Mumbai.

Mumbai pays nearly fifty per cent of the nation's taxes. In spite of that we are starving. We are not only being starved but those who had gone to attend the Nagpur Assembly Session, they were even brutally attacked by the police also. They went there to demand food and they were brutally attacked. Even ladies were not spared.

I demand that Maharashtra and particularly Mumbai should be given sufficient food through the fair price shops. Otherwise, we are really going to have food riots. Please do not leave Mumbaiwals to the mercy of private whole sale traders.

[Translation]

SHRI SHIVJI AL NAGJIBHAI VEKARAI (Rajkot): Mr. Deputy Speaker, Sir, about thirty persons have died and fifteen became blind in Rajkot city of Gujarat State due to consumption of spurious liquor. All the licenced medical stores sell toxic liquor in the name of medicine. People often die due to these incidents. I would like to point out to the Central Government that such incidents occur at many places in the country. 250 persons are still in hospital in Rajkot and condition of many of them is serious. They had consumed "Double Ghoda", a spurious liquor which is sold in Rajkot. This incident should be investigated by Central Bureau of Investigation and a Parliamentary Committee should examine the law and order situation in Gujarat (*Interruptions*)

The law and order situation in Gujarat has deteriorated as the criminals are being patronised. I would like to request the Centre to dismiss the Gujarat Government and to order a thorough enquiry in this regard (*Interruptions*)

SHRI MOHAN RAWLE (Bombay South Central): I would like to support the matter raised by Shri Ram Naik. It is a serious matter. 28 fair price shops are going to close down (*Interruptions*)

[English]

MR. DEPUTY-SPEAKER: You kindly know the limitation of Zero Hour. This is not a debate. Kindly excuse me. After all, we shall have to function accordingly. Zero Hour does not mean that we can violate rules, violate the list in whatever may we like. It is not fair; it is not a debate. Anybody who wants to bring a matter to the notice of the Government, the Government would take notice of it and you need not involve yourself in a debate.

(*Interruptions*)

SHRI MANABENDRA SHAH (Tehri-Garhwal): Sir, employees of Tehri Hydro Development Corporation gave a notice on 14.11.1991 for strike along with their demands to the Corporation. The information is that on not getting a favourable response, they are on strike from 2nd of this month.

Amongst other causes the basic cause of strike was the manner of appointments and promotions. It is alleged that appointments are made, and when it suits the establishment, they flout the norms and procedure laid down. There is disregard to qualifications, and shabby treatment is being meted out to employees serving on daily wage basis, probationers etc. In fact, step-motherly treatment is being meted out to local applicants and employees.

People are appointed on daily wage basis for six months and it can be extended for another six months. However, they have been serving in the same capacity for over a year. Some of them were promoted not on a regular basis but as probationers. They feel that they have put up two years service on a daily wage basis and another two years service as a probationer because of which their seniority and perks are affected. Also there are cases where when a particular post is advertised, the local people of Tehri Garhwal District are being offered much junior and lower posts than what is advertised.